

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:122

ANSWERED ON:13.07.2009

FOREIGN UNIVERSITIES

Khaira Shri Chandrakant Bhaurao;Semmalai Shri S.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) the details of the foreign universities running in the country including Rajasthan in association with the domestic educational institutions;
- (b) whether the Government has conducted any study to evaluate the functioning of such universities;
- (c) if so, the details thereof;
- (d) whether any legislative proposal for regulation of entry and operation of foreign educational institutions in the country is under consideration of the Government;
- (e) if so, the details thereof; and
- (f) the time by which such legislation will come into force?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SHRI KAPIL SIBAI)

(a) to(f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (f) OF THE LOK SABHA STARRED QUESTION No.122 FOR 13.07.2009 ASKED BY HON'BLE MEMBERS SHRI CHANDRAKANT KHAIRE AND SHRI S. SEMMALAI, REGARDING FOREIGN UNIVERSITIES.

(a) : In the absence of a Central law for regulating operations of foreign universities, no information is centrally maintained in regard to their association with domestic educational institutions. However, the All India Council for Technical Education (AICTE) has framed regulations limited to collaborations in technical education and six such collaborations have been registered by the AICTE under the said regulations.

(b): No such study has been conducted by the Government.

(c): Does not arise.

(d) to (f): The Government is contemplating a law to put in place a mechanism to facilitate the entry of reputed foreign universities accredited in their country of origin for further improving the quality of higher education and research in the country, while preventing the entry of foreign institutions/ universities of dubious quality. Another legislative proposal is also under consideration for prohibiting and punishing those inducing students to take admission in institutions not recognised by the appropriate statutory authorities.